

Court No. - 12

Case :- CRIMINAL MISC. BAIL APPLICATION No. - 4629 of 2020

Applicant :- Suraj Pal

Opposite Party :- State of U.P.

Counsel for Applicant :- Ajeet Kumar Singh, Krishna Kumar Singh, Ravindra Singh

Counsel for Opposite Party :- G.A.

Hon'ble Dinesh Kumar Singh, J.

1. The police, after investigating the offence, filed charges-sheet and the learned Magistrate took cognizance on 03.01.2020.

2. It appears that investigation was till on and further report was filed on 05.02.2020 on which cognizance was taken.

3. It is very strange that though the cognizance was taken on 05.02.2020, but the learned Magistrate has not committed the case to Court of Session till date, particularly, the accused-applicant is said to have been languishing in jail since 09.10.2019.

4. In view thereof, learned Additional Chief Judicial Magistrate, Court No. 4, Hardoi is required to remain present before this Court on the next date of listing along with entire case file and explanation for not committing the case to the Court of Session for more than two years.

5. Let the matter be listed on 29.04.2022

6. Office to communicate this order to the learned Additional Chief Judicial Magistrate, Court No. 4, Hardoi by tomorrow.

Order Date :- 21.4.2022

MVS/-